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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 3rd March, 2016/Phalguna 13, 1937 (Saka)

The following Act of Parliament received the assent of the President on the 3rd March, 2016, and is hereby published for general information:—

THE ELECTION LAWS (AMENDMENT) ACT, 2016

No. 10 OF 2016

[3rd March, 2016.]

An Act further to amend the Representation of the People Act, 1950 and the Delimitation Act, 2002.

BE it enacted by Parliament in the Sixty-seventh Year of the Republic of India as follows:—

CHAPTER I

PRELIMINARY

- (1) This Act may be called the Election Laws (Amendment) Act, 2016.
- (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Short title
and
commencement.

CHAPTER II

AMENDMENT TO THE REPRESENTATION OF THE PEOPLE ACT, 1950

Amendment
of section 9.

2. In section 9 of the Representation of the People Act, 1950, in sub-section (1), after clause (b), the following clause shall be inserted, namely:— 43 of 1950.

“(c) make such amendments in the Delimitation of Parliamentary and Assembly Constituencies Order, 2008 as appear to it to be necessary or expedient for bringing the Order up-to-date by including therein and excluding therefrom the relevant areas, consequent upon the exchange of one hundred and eleven enclaves of India and fifty-one enclaves of Bangladesh with effect from 31st July, 2015, in pursuance of the Constitution (One Hundredth Amendment) Act, 2015.”.

CHAPTER III

AMENDMENT TO THE DELIMITATION ACT, 2002

Amendment
of section 11.

3. In section 11 of the Delimitation Act, 2002, in sub-section (1), in clause (b), the following proviso shall be inserted, namely:— 33 of 2002.

"Provided that the Election Commission may make such amendments, as appear to it to be necessary or expedient, for bringing the said orders up-to-date by including therein and excluding therefrom the relevant areas, consequent upon the exchange of one hundred and eleven enclaves of India and fifty-one enclaves of Bangladesh with effect from 31st July, 2015, in pursuance of the Constitution (One Hundredth Amendment) Act, 2015."

DR. G. NARAYANARAJU,
Secretary to the Govt. of India.